Court-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

R.P. No. 16 of 2015 in A.No 177 of 2012 & IA No. 320 of 2015
And
R.P. No. 17 of 2015 in A.No 178 of 2012 & IA No. 321 of 2015

Dated : 19th July, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

R.P. No. 16 of 2015 in A.No 177 of 2012 & IA No. 320 of 2015

BSES Rajdhani Power Ltd. .... Petitioner/Appellant(s)
Versus
Delhi Electricity Regulatory Commission .... Respondent(s)

R.P. No. 17 of 2015 in A.No 178 of 2012 & IA No. 321 of 2015

BSES Yamuna Power Ltd. .... Petitioner/Appellant(s)
Versus
Delhi Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Anand & Ms. Pallavi Mohan

Counsel for the Respondent(s) : Mr. Pradeep Misra & Mr. Suraj Singh for DERC

O R D E R

Mr. Pradeep Misra, Learned Counsel for the Respondent No.1/DERC, submits that he will have to first argue on the Clarificatory application and then put his submissions in reply to the submissions made by the Review Petitioner. As per Mr. Misra, he will take about two hours in doing this exercise. Mr. Vishal Anand, Learned Counsel for the Review Petitioner submits that he will also take some time.

There are two Review Petitions, being R.P. No. 16 of 2015 and 17 of 2015, requiring this Appellate Tribunal to consider the Review Petitions and also to decide the Clarificatory application moved by the Delhi Commission. The conclusion of hearing on the said Clarificatory applications and the Review Petitions appears to be difficult in the next week, making it difficult for this Bench to decide these matters. Hence, post these Review Petitions as well as Clarificatory applications of Delhi Commission for hearing afresh on ***17th Aug, 2016.***

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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